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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

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NOTIFICATION
(INCOME-TAX)

No.2583(F.No.197/90/78.IT(AI)): In exercise of the powers conferred by clause (iv) of sub-section (23C) of section 10 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby notifies 'The Bombay Humanitarian League' for the purpose of the said section for and from the assessment year 1974-75.

Sd/-
(M. SHASTRI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To
The Manager,
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(Near Rajouri Garden), New Delhi.

Copy to:-

1. Hon. Secy., Bombay Humanitarian League, Payarandir, 123/127, Mambadevi Road, Bombay-400003.
2. The Commissioner of Income-tax, Bombay City-IV, Bombay with reference to his letter No.BC/TE/289(12)/78-79 dated 8.9.78.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(IAS)/(I&I)/(Inv.), New Delhi.
5. Director of CRM Services (Income-tax), 1st Floor, Liwan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
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NO.CC/IT(AI)/2491/C10/RSF/78.

ASSISTANT DIRECTOR (IS&P).

* SHASTRI *